

**IN THE INCOME TAX APPELLATE TRIBUNAL, MUMBAI BENCH 'E', MUMBAI**

**BEFORE SHRI AMARJIT SINGH, HON'BLE ACCOUNTANT MEMBER  
AND SHRI ANIKESH BANERJEE, HON'BLE JUDICIAL MEMBER**

**ITA No.621/Mum/2024  
Assessment Year: 2011-12**

Hemang Dinesh Jangla 205, Padma CHSL, 2 <sup>nd</sup> Floor, 164-A, S.V. Road, Vile Parle (West), Mumbai-400056. <b>PAN: ADLPJ 1142 Q</b> (Appellant)	vs	Income Tax Department (NFAC), Delhi (Respondent)
--	----	--

**Present for:**

Assessee by : None  
Revenue by : Shri P.D. Chougule (Addl. CIT) Sr. DR

Date of Hearing : 25.07.2024  
Date of Pronouncement : 29.08.2024

**ORDER**

**PER AMARJIT SINGH, AM:**

The present appeal filed by the assessee is directed against the order of the ld. Commissioner of Income Tax (Appeal), NFAC, Delhi for Assessment Year 2011-12.

2 Heard the ld. DR and perused the material on record. Vide written submission dated 22.07.2024, assessee submitted that assessee's appeal vide ITA No. 724/Mum/2024 has already been heard and adjudicated by the ITAT, Mumbai vide ITA No. 724/Mum/2024 on 01.07.2024 therefore inadvertently the 2<sup>nd</sup> appeal filed on the same issue is infructuous and requested to withdraw the same. Accordingly, the appeal filed by the assessee is dismissed as withdrawn.

3. In the result, the appeal filed by the assessee is dismissed as withdrawn.

**Order pronounced in the open court on 29.08.2024**

**Sd/-**

**(ANIKESH BANERJEE)  
JUDICIAL MEMBER**

**Sd/-**

**(AMARJIT SINGH)  
ACCOUNTANT MEMBER**

Mumbai: 29.08.2024  
Biswajit, Sr. P.S.

Copy to:

1. The Appellant:
2. The Respondent:
3. The CIT,
4. The DR .

//True Copy//

By Order

Assistant Registrar  
ITAT, Mumbai Benches, Mumbai